

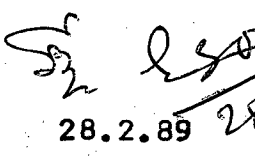
Sr. No.	Date	Orders
	<p>15.11.88</p> <p>Appearance: Sh MR Rajendran Nair for applnt. Sh K Karthikeya Panicker for Res. for 18-1-89</p> <p><i>Cage for 4/1 adjoined 6- 18/1 for 18-1-89</i></p> <p><i>Counted by all except R-10 on record. Rejoinder awaited</i></p> <p><i>Adjoined to 28/1/89 with notice 1/1/89 Toll. dt 9/1/89</i></p> <p><i>21/1/89</i></p>	<p><u>D.R.(J)</u></p> <p>Applicant appears through counsel. Res.s also appears through counsel. Applicant's counsel prays time to file rejoinder. Rejoinder, if any, in a weeks time. Call on 4.1.89.</p> <p><i>[Signature]</i> 15.11.88</p> <p><u>PNS</u></p> <p>Counsel on either side pre- sent. The applicant's counsel reports that the matter is not pressing. Posted before the Bench to 9.2.89.</p> <p><i>[Signature]</i> 18.1.89</p> <p><i>28/2/89.</i></p> <p><i>Ms. Joy - for Karthikeya Panicker. ACGSC.</i></p> <p><i>Spon R. Govt.</i></p> <p><i>Adjoined at the request of the Counsel for respondents for hearing on 12.4.89.</i></p> <p><i>28.2.89.</i></p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

-9-

Order Sheet

DA 57/86

Date	Office Notes	Orders of Tribunal
28.2.89	<p><u>Present</u></p> <p>Mr MR Rajendran Nair for Applicant.</p>	<p><u>SPM & GSN</u></p> <p>Mr MR Rajendran Nair, the learned counsel for the applicants desires to withdraw the main application. This is allowed. The application is dismissed as withdrawn.</p> <p> 28.2.89 28.2.89</p>